

**HARYANA VIDHAN SABHA**

**VI SESSION**

**BULLETIN NO.2**

**Monday, the 29<sup>th</sup> August, 2016**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 29<sup>th</sup> August, 2016 from 2.00 P.M. to 8.13 P.M.)

**I. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

Martyrs of Haryana

and spoke for 1 minute.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 2 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

**II. RAISING THE MATTER OF ADJOURNMENT MOTION**

As soon as the Question Hour was to start, Shri Abhay Singh Chautala, Leader of the Opposition stood at his seat and urged the Speaker to take up the Adjournment Motion given of by his Party Members regarding the concern of Pradhan Mantri Fasal Bima Yojana before the Questions Hour and rest of the Business be taken up after it. He demanded discussion on this issue. The Speaker informed the House that same had been converted into Calling Attention Motion & clubbed with Calling Attention Motion No.1 and admitted for today. He assured the Member that he will give ample opportunity to speak on it but Shri Abhay Singh Chautala insisted on his demand continuously and demanded that time should be fixed for the discussion on this Calling Attention Motion. Thereafter, the Speaker fixed one and Half hour time for discussion on it.

**III. NOTICE OF ADJOURNMENT MOTION**

On being enquired by Smt. Kiran Choudhry, M.L.A., the Speaker informed her that her notice of adjournment Motion No.1 regarding the concern of Pradhan Mantri Fasal Bima Yojana had been received and the same has been converted into Calling Attention Motion No.1 and admitted for today.

#### IV. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	9	--	-	22

The remaining Starred questions were deemed to have been answered and replied thereto laid on the Table of the House.

(b) Unstarred: 15

#### V. WELCOME TO THE TEACHERS AND STUDENTS OF GITA NIKETAN RESIDENTIAL SCHOOL, KURUKSHETRA AND EX- M.L.A.

During the Questions Hour:-

(i) The Speaker, on behalf of the House, welcomed the Teachers and Students of Gita Niketan Residential School, Kurukshetra, who were sitting in the Visitor's Gallery to witness the proceedings of the House.

(ii) The Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Banta Ram Balmiki, Ex.M.L.A., Haryana Vidhan Sabha, who was sitting in the Speaker's Gallery to witness the proceedings of the House.

#### VI. ANNOUNCEMENTS

(a) **BY THE SPEAKER**

##### **PANEL OF CHAIRPERSONS**

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Zakir Hussain, M.L.A.

**(b) BY THE SPORTS MINISTER**

The Sports Minister informed the House regarding getting Rajiv Gandhi Khel Ratna Award, Arjun Award and Dronacharya Award to some players of Haryana by the President of India on today i.e. 30<sup>th</sup> August, 2016 on the eve of National Sports Day.

**(c) BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in March, 2016 and have since been assented to by the Governor:-

**MARCH SESSION, 2016**

1. The Haryana Municipal (Amendment) Bill, 2016.
2. The Haryana Municipal Corporation (Amendment) Bill, 2016.
3. The Haryana Appropriation (No. 1) Bill, 2016.
4. The Haryana Appropriation (No. 2) Bill, 2016.
5. The East Punjab Holdings (Consolidation and Prevention of Fragmentation) Haryana Amendment Bill, 2016.
6. The Haryana Value Added Tax (Amendment) Bill, 2016.
7. The Haryana Fire Service (Amendment) Bill, 2016.
8. The Haryana Appropriation (Repeal) Bill, 2016.
9. The Haryana Enterprises Promotion Bill, 2016.
10. The Haryana Backward Classes (Reservation in Services and Admission in Educational Institutions) Bill, 2016.
11. The Haryana Backward Classes Commission Bill, 2016.
12. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Bill, 2016.
13. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2016.

He further laid on the Table of the House a copy each of the following documents received from the Council of States regarding the ratification of the Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014:-

1. Letter dated the 11<sup>th</sup> August, 2016, received from the Secretary-General, Lok Sabha, New Delhi;
2. The Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014, (English and Hindi versions), as introduced in the House of People;

3. The Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014, (English and Hindi versions), as passed by the Houses of Parliament;

## **VII. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE**

The Speaker presented the First Report of the Business Advisory Committee as under:-

“The Committee met at 12.00 Noon on Friday, the 26<sup>th</sup> August, 2016 in the Chamber of the Hon’ble Speaker.

The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 26<sup>th</sup> August, 2016 at 2.00 P.M. and adjourn after conclusion of Obituary References for the day.

On Monday, the 29<sup>th</sup> August, 2016 the Assembly shall meet at 2.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

On Tuesday, the 30<sup>th</sup> August, 2016, the Assembly shall meet at 10.00 A.M. and adjourn at 2.00 P.M. without question being put.

On Wednesday, the 31<sup>st</sup> August, 2016, the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 26<sup>th</sup>, 29<sup>th</sup>, 30<sup>th</sup> and 31<sup>st</sup> August, 2016 be transacted by the Sabha as follows:-

Friday, the 26 <sup>th</sup> August, 2016 (2.00 P.M.)	Obituary References.
Saturday, the 27 <sup>th</sup> August, 2016	Holiday
Sunday, the 28 <sup>th</sup> August, 2016	Holiday
Monday, the 29 <sup>th</sup> August, 2016 (2.00 P.M.)	1. Questions Hour. 2. Presentation and adoption of the First Report of the Business Advisory Committee.

3. Papers to be laid /re-laid on the Table of the House.
4. Official Resolution.
- 5 . (i) Presentation of Supplementary Estimates (First Instalment) for the year 2016-17 and the report of the Estimates Committee thereon.
- (ii) Discussion and Voting on Supplementary Estimates (Firs Instalment) for the year 2016-17.
3. Legislative Business

Tuesday, the 30<sup>th</sup> August, 2016  
(10.00 A.M.)

1. Questions Hour.
2. The Haryana Appropriation Bill in respect of Supplementary Estimates (First Instalment) for the year 2016-17.
3. Legislative Business.

Wednesday the 31<sup>st</sup> August, 2016  
(10.00 A.M.)

1. Questions Hour.
2. Motion under Rule-15 regarding Non-stop sitting.
3. Motion under Rule-16 regarding adjournment of the Sabha sine die.
4. Papers to be laid, if any.
5. Legislative Business.
7. Any other Business”.

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

*The motion was put and carried.*

**VIII. RAISING THE MATTER IN REGARD TO THE REMARKS MADE BY SHRI VISHAL DADLANI, AAM AADMI PARTY LEADER & MUSIC COMPOSER AND SINGER AND SHRI TEHSEEN POONAWALA**

During the zero hour, the Urban Local Bodies Minister, Smt. Kavita Jain raised the matter in regard to the remarks made by Sh. Vishal Dadlani, Aam Aadmi Party Leader & Music Composer/ Singer and Shri Tehseen Poonawala against Digambar Jain Saint Tarun Sagar Ji Maharaj. She objected against the remarks which hurt the religious sentiments of a section of the society and also sought the permission to bring a Condemnation

Motion against them. Shri Abhay Singh Chautala, Leader of Opposition and Smt. Kiran Choudhry, Leader of the Congress Legislature Party objected it and urged the Speaker that this matter is not relate to the House and not occurred in this House so, there is no need to bring a Condemnation Motion against them. The Chief Minister informed the House that a case in this regard had also been registered in Ambala and assured the House that suitable action will be taken in this regard.

#### **IX. RAISING THE VARIOUS MATTERS**

(i) Sh. Abhay Singh Chautala, Leader of Opposition raised the matter regarding the Parkash Singh Committee Report and sought when the Commission is enquiring the whole matter, what was the need to give the enquiry to the C.B.I. & also demanded that the Government should clarify his position in this regard. The Chief Minister assured the House that a detailed report would be presented in the House tomorrow i.e. 30<sup>th</sup> August, 2016 in this regard.

(ii) Sh. Jai Parkash, an Independent Member raised the matter of wages of auctioneers and also demanded that the wages of auctioneers should be increased. He further raised the matter of extending the Lal Dora in Kalayat City and Chandana & Mataur villages of Kalayat Constituency so that the Houses of weaker sections of the Society could not be demolished and demanded that a Committee should be constituted to enquire the whole matter in this regard.

(iii) Sh. Naseem Ahemed, a Member from the Indian National Lok Dal and Sh. Abhay Singh Chautala, the Leader of Opposition raised the issue regarding deteriorating Law and Order situation in Mewat. The Chief Minister urged the Speaker that discussion should be held in the House. The Speaker agreed to and informed the House that discussion on deteriorating Law and order situation in the State through a Calling Attention Motion would be held on 31.8.2016.

#### **X. WELCOME TO THE MEMBER OF PARLIAMENT**

During the zero hour, the Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Subhash Chandra, Member of Rajya Sabha, who was sitting in the Speaker's Gallery to witness the proceedings of the House.

**XI. DEFERMENT OF REPLY OF UN-STARRED QUESTION NO. 399 REGARDING AGRICULTURE LAND IRRIGATED BY CANALS**

On being enquired by Shri Naseem Ahmed, a Member from the Indian National Lok Dal, the Speaker informed the House that due to lengthy reply of the un-starred question No. 399, the concerned department had sought the time for 15 days to give its reply.

**XII. NOTICE OF CALLING ATTENTION MOTION**

When some of the members sought to raise matters of calling attention notices given of by them, the Speaker informed the House that those were either admitted or under consideration or disallowed.

**XIII. CALLING ATTENTION NOTICE AND STATEMENT THEREON.**

The Speaker admitted the Calling Attention Motion No. 1 given notice of by Smt. Kiran Choudhry, M.L.A. regarding the concerns of Pradhan Mantri Fasal Bima Yojana (PMFBY). He further informed the House that Smt. Kiran Choudhry and three other M.L.As. (Sarvshri Anand Singh Dangi, Jai Tirath and Lalit Nagar) had also given Adjournment Notice No.1 on the similar subject which had been converted into Calling Attention Notice No. 2 and clubbed with Calling Attention Motion No.1. He further informed the House that Shri Parminder Singh Dhull and three other M.L.As. (Sarvshri Ranbir Gangwa, Balwan Singh Daulatpuriya and Anoop Dhanak) had also given Adjournment Notice No.2 on the similar subject, which had been converted into Calling Attention Notice No. 3 and clubbed with Calling Attention Motion No.1. He further informed the House that Shri Karan Singh Dalal, M.L.A. had also given Calling Attention Notice No.6 on the similar subject. He further informed the House that Shri Abhay Singh Chautala, M.L.A. had also given Adjournment Notice No.3 on the similar subject which had been converted into Calling Attention Notice No. 10. He further informed the House that Shri Jagbir Singh Malik, M.L.A. had also given Calling Attention Notice No.16 on the similar subject. They can also raise their supplementaries.

He further asked Smt. Kiran Choudhry, M.L.A. to read out her notice being the first signatory and the Minister concerned to make a statement thereafter.

Smt. Kiran Choudhry , M.L.A. read out her notice.

The Agriculture Minister then made a statement.

**XIV. ALLEGATION LEVELED BY SHRI KARAN SINGH DALAL, M.L.A. AGAINST THE COUNCIL OF MINISTERS, HARYANA.**

During the course of discussion on the Calling Attention Motion No.1 regarding the concerns of Pradhan Mantri Fasal Bima Yojana, Shri Karan Singh Dalal, a Member from the Indian National Congress Party leveled allegation regarding taking 30 percent share of the premium of Pradhan Mantri Fasal Bima Yojana will go to the pocket of the Council of Ministers, Haryana. The Members of the Treasury Benches strongly objected it. There was heated exchange between Opposition and Treasury Benches over this issue. The Members of the Treasury Benches condemned the Behavior of Shri Karan Singh Dalal and urged Madam Deputy Speaker, who was on the Chair that he should clearly explain his position or should apologize in this regard.

After heard views from both the sides, Madam Deputy Speaker asked Shri Karan Singh Dalal to explain his position by 6.30 P.M. otherwise a suitable action will be taken against him.

Shri Karan Singh Dalal gave his written reply to the Speaker accordingly.

**XV. WALK OUT**

During the discussion on Calling Attention Motion No.,1 all the Members of the Indian National Lok Dal present in the House, staged a walk out as a protest against not being given satisfactory reply by the Agriculture Minister on the above said Calling Attention Motion No.1

**XVI. PAPERS LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid papers from Sr. No. 1 to 15 on the Table of the House.

Sardar Jaswinder Singh Sandhu, a Member from the Indian National Lok Dal, spoke for 2 minutes.



**XVII. Resolution Regarding Ratification of the Constitution of India (One Hundred and Twenty-Second Amendment) Bill, 2014**

The Finance Minister moved-

“That this House ratifies the amendment to the Constitution of India falling within the purview of clauses (b) and (c) of the proviso to clause (2) of Article 368, proposed to be made by the Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014, as passed by both the House of Parliament”.

Sardar Jaswinder Singh Sandhu and Shri Parminder Singh Dhull, Members from the Indian National Lok Dal, spoke for 2 and 1 minute respectively.

Shri Karan Singh Dalal and Smt. Kiran Choudhry, Members from the Indian National Congress Party, spoke for 5 minutes each.

*The motion was put and carried unanimously.*

**XVIII. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2016-2017**

The Finance Minister presented the Supplementary Estimates 2016-2017 (First Installment).

**XIX. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES**

Shri Harvinder Kalyan, Chairperson of the Committee on Estimates presented the Report of the Committee on the Supplementary Estimates 2016-2017. (First Installment)

**XX. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2016-2017 (FIRST INSTALMENT)**

Discussion and Voting on the Demands for Supplementary Grants

As per the past practice and to save the time of the House, the demands on the order paper (No. 1 to 6, 8 to 11, 13, 19 to 23, 26, 32 to 38, 42, 43 and 45) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Members were requested to indicate the demand number on which they wished to raise discussion.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 9 minutes.

Shri Jai Parkash, an Independent Member, spoke for 1 minute.

Shri Ranbir Gangwa, a Member from the Indian National Lok Dal, spoke for 2 minutes.

Demand Nos. 1 to 6 were put together and carried.

Demand Nos. 8 to 11 were put together and carried.

Demand No.13 was put and carried.

Demand Nos. 19 to 23 were put together and carried.

Demand No 26 was put and carried.

Demand Nos. 32 to 38 were put together and carried.

Demand Nos. 42 was put and carried.

Demand Nos. 43 and 45 were put together and carried.

## **XXI. LEGISLATIVE BUSINESS.**

### **The Haryana Sports Council Bill, 2016**

At 7.06 P.M., the Health Minister introduced the Haryana Sports Council Bill, 2016 and moved-

That the Haryana Sports Council Bill be taken into consideration at once.

## **XXII. ADJOURNMENT OF SITTING**

On the stage of consideration of the Haryana Sports Council Bill, 2016, Shri Abhay Singh Chautala, Leader of the Opposition requested the Speaker to adjourn the House for Half-an-hour so that Members would go through it thoroughly before participating on the discussion on it. The Speaker with the sense of the House, adjourned the sitting of the House for 20 minutes so that Members can go through it and prepare to speak on the above said Bill.

**The House then adjourned at 7.15 P.M. for 20 minutes and re-assembled at 7.35 P.M.**

## **XXIII. RESUMPTION OF LEGISLATIVE BUSINESS.**

As soon as the House re-assembled, the Legislative Business was resumed.

Shri Abhay Singh Chautala and Shri Rajdeep Phogat, Members from the Indian National Lok Dal, spoke for 18 and 5 minutes respectively.

The Education Minister also spoke for 1 minute.

The Health Minister, by way of reply, spoke for 12 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried , Clauses 2 to 48 were put together, Schedule 1 to 6 were put together, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

**The Deputy Speaker occupied the Chair at 3.47 P.M. to 5.08 P.M..**

The Speaker, with the sense of the House, extended the time of the sitting of the House as under:-

- i) At 6.30 P.M. for 30 minutes.
- ii) At 7.00 P.M. for 30 minutes.
- iii) At 7.35 P.M. for 15 minutes.
- iv) At 7.50 P.M. for 15 minutes.
- v) At 8.05 P.M. for 15 minutes.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 30<sup>th</sup> August, 2016.

**CHANDIGARH**  
**The 29<sup>th</sup> August, 2016.**

**SECRETARY**

